

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3394
ANSWERED ON:12.02.2014
DEATH OF INDIANS ABROAD
Singh Dr. Raghuvansh Prasad

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the dead body of Md. Mansoor Sheikh, having Passport No. J-3374698 and Saudi Ekama No. 2299373304, from Majholia Police Station of Muzaffarpur, Bihar is lying in a mortuary of Jeddah, Saudi Arabia for last one year;
- (b) if so, the details thereof; and
- (c) the action taken/proposed to be taken by the Government to ensure handing over his dead body to the family members?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED)

(a) to (c) Late Shri Mohammed Mansoor Sheikh, Indian national hailing from Muzaffarpur District, Bihar was working in Abha, Saudi Arabia. On 30.12.2012, while driving from Khamis Mushayat to Sarat Obeidah, Shri Sheikh had a car accident with a vehicle driven by a Saudi national at Ahad Rufaidah and succumbed to his injuries. His body was kept at Khamis General Hospital. On 19.01.2013, on receipt of a Power of Attorney issued in the name of Shri Mohammed Jamaluddin, cousin brother of the deceased who was working at Khamis, the Consulate General of India, Jeddah issued a No Objection Certificate for transportation of mortal remains to India.

As the Power of Attorney Holder Shri Jamaluddin who was responsible for transportation of the mortal remains did not undertake it, the family issued a revised Power of Attorney in the name of Shri Rizwan on 21.12.2013 authorizing him for local burial. On the basis of the revised Power of Attorney, the Consulate General of India, Jeddah issued a revised No Objection Certificate on 23.12.2013 for local burial in deference to the family's renewed request.

On completion of local formalities, Shri Rizwan buried the mortal remains of Late Shri Mohammed Mansoor Sheikh on 13.01.2014 in Abha (Saudi Arabia). The family members were informed the same day.